



सत्यमेव जयते

भारत सरकार
Government of India
विद्युत मंत्रालय
Ministry of Power
उत्तर क्षेत्रीय विद्युत समिति
Northern Regional Power Committee

पत्रांक: उक्षेविस/वाणिज्यिक/211/केविविआ /2019/9605
No.: NRPC/Comml/211/CERC/2019/

दिनांक: 2, सितम्बर, 2019
Date: September, 2019

सेवा में/To,

सचिव
केन्द्रीय विद्युत नियामक आयोग
3रा तल, चन्द्र लोक भवन
36, जनपथ नई दिल्ली - 110001

Secretary,
CERC, 3rd Floor,
Chanderlok Building
36, Janpath
New Delhi- 110001.

विषय: भारतीय विद्युत ग्रिड कोड की समीक्षा के संदर्भ में उ.क्षे.वि.स. के घटकों के सुझाव |

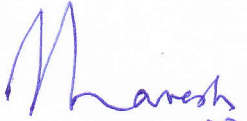
Sub: Inputs of NRPC constituents with reference to review of Indian Electricity Grid Code.

महोदय /Sir,

NRPC Secretariat vide letter No. NRPC/Comml/211/CERC/2019/8816 dt. 16.08.2019 had submitted its input on the review of Electricity Grid Code.

Subsequently, a meeting was held in NRPC Secretariat on 28.08.2019 to deliberate on the inputs of NRPC constituents on the subject matter. The compiled inputs of NRPC constituents with reference to review of Indian Electricity Grid Code is hereby enclosed at Annex-1 for necessary action.

संलग्नक: यथोपरी।


02/9/19

(नरेश भंडारी)

(Naresh Bhandari)

सदस्य सचिव

Member Secretary

Suggestion	Rationale
Talwandi Sabo Power Ltd.	
<p><u>Additional clause</u> - In case of blackout occurring for reasons beyond generator's purview, the generator shall be entitled to its actual availability, for the period of blackout till restoration of generation for all the units which were in operation prior to blackout.</p>	<p>Generators has no role in blackouts due to transmission line failure and thus should not be debarred from the capacity charges for the forced shutdown of plant. DISCOMs do not pay capacity charges for the blackout period as load despatch centres do not include declared availability for the period of blackout in their energy accounts.</p> <p>Suggested clause can put check on the transmission / distribution companies to minimize blackouts.</p>
NHPC Ltd.	
<p><u>Amendment in clause 6.3.A.2(i), 6.3.A.2(ii) & 6.3.A.3(iii)</u></p> <p>Notice period for repeat trial run may be reduced from seven days to five days.</p>	<p>For avoiding the delay in CoD of hydro generating units, the notice period to conduct repeat trial run operation of Hydro units can be modified.</p>
<p><u>Clause 6.3B</u> – Heading 'Technical Minimum Schedule for Central Generating Stations and Inter-State Generating Stations' may be modified as 'Technical Minimum Schedule for Thermal Central Generating Stations and Inter-State Generating Stations'</p>	<p>From the provision and deliberation in the explanatory memorandum, it is implicit that the clause is related to Thermal Generating Stations. Thus, heading may be modified.</p>
THDCIL	
<p><u>Amendment of clause 5.2(ii)</u> – The provision for Restricted Governing Mode of Operation (RGMO) may be substituted by Free Governor Mode of Operation</p>	<p>Grid frequency has reasonably stabilized around 50Hz.</p>
UPSLDC	
<p><u>Additional clause</u> – Maximum cold start time for thermal units may be defined.</p>	<p>Thermal units arbitrarily declare their cold start up period in the absence of any uniform guidelines.</p>

Suggestion	Rationale
Ramp up/down rates for generating units may be increased for better grid management.	
<u>Additional clause</u> – In order to ensure proper communication system and availability of data telemetry, RLDC/SLDC shall not issue shutdown / charging code for those elements of ISTS lines for which data telemetry is not available.	Technical Coordination Committee of NRPC in its 42 nd meeting decided to take systemic improvement measure in view of poor data telemetry availability.
<u>Nabha Power Ltd.</u>	
<u>Clause 6.3A(iii)(b)</u> – The main plant equipment and auxiliary system may also include FGD	MoEF&CC vide notification dt. 07.12.2015 introduced norms related to SO _x and No _x emission, due to which FGD has become mandatory to establish in thermal plants.